>

Title: Notice for an Adjourment Motion.

माननीय अध्यक्ष : एक मिनट आप मेरी बात सुनिये, आप महंगाई की बात उठाना चाहते हैं जैसा मैं समझ रही हूं। सुबह एडजर्नमेंट मोशन पर मेरी रुलिंग आ गयी है, आप वास्तव में अगर उस पर चर्चा करना चाहते हैं तो नियम 193 के अंतर्गत नोटिसेज मेरे पास आई हैं, आप चाहें तो मैं अभी नियम 193 के तहत चर्चा शुरु करवा सकती हूं।

...(व्यवधान)

माननीय अध्यक्ष : कोई भी एक व्यक्ति बोलेगा तो अच्छा रहेगा। मैंने माननीय मल्लिकार्जुन जी को कहा है। कोई भी एक व्यक्ति बोले।

CAPT. AMARINDER SINGH (AMRITSAR): Madam, we want our Adjournment Motion to be accepted.

माननीय अध्यक्ष : क्या?

CAPT. AMARINDER SINGH : Madam, I am on my feet for this very purpose that I had submitted a notice under Rule 56 asking for an Adjournment Motion. I have asked for it. So, I want to be able to speak on that. Why should we go to Rule 193? It is just a statement under Rule 193. We want an answer from the Government. We want voting by the House on an issue which is an important issue for the country. People are starving and food prices are rising to terrible levels. How do you think that the common man is going to survive? Is that discussion more important or is it more important to discuss about other things in the questions like, which we had earlier, Air India's overdraft etc.? These are not the things that we have â€¦..

माननीय अध्यक्ष : एक मिनट आप रुकिये। आपने जो नोटिस दिया है वह एडजर्नमेंट मोशन के लिए दिया है वह मैंने अलाउ नहीं किया है। आप लोग प्राइस-राइज पर जो चर्चा चाहते हैं, गरीबों की बात उठाना चाहते हैं, उस पर मैं आपसे सहमत हूं और इसलिए वही बात आप यहां नियम 193 के अंतर्गत कर सकते हैं। नियम 193 के अंतर्गत नोटिसेज आई हुई हैं, मैं उन्हें अलाउ कर सकती हूं।

If you do not want â€¦.â€¦

(*Interruptions*)

SHRI DEEPENDER SINGH HOODA (ROHTAK): Madam, we want a division. ...(*Interruptions*)

माननीय अध्यक्ष : नहीं, नहीं, I am sorry. नियम 193 के अंतर्गत हम चर्चा के लिए तैयार है। We are ready. I am allowing the discussion. अब एडजर्नमेंट मोशन का सवाल ही पैदा नहीं होता, फिर आप कैसे चर्चा कर सकते हैं।

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना) : महोदया, हम आपका संरक्षण चाहते हैं। विषय यह है कि जब राज्य सभा में अलाउ किया गया है। ...(व्यवधान)

माननीय अध्यक्ष : सवाल राज्य सभा का यहां नहीं है आप इसे समझिये। आप सीनियर मैम्बर हैं, दूसरे हाउस में क्या चल रहा है वह यहां नहीं आ सकता है, यहां की बात करो। हम चर्चा करवाने के लिए तैयार हैं। I am sorry, इसका मतलब है कि आप गरीबों की बात नहीं करना चाहते। मैं नियम 193 के अंतर्गत चर्चा करवाने के लिए तैयार हूं।

...(व्यवधान)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Hon. Speaker, the Opposition and other friends wanted to raise the issue of price rise, which is an important issue, through an Adjournment Motion. ...(*Interruptions*) Hon. Chair has given the ruling saying that Adjournment Motion is not allowed or it is disallowed. ...(*Interruptions*) Subsequently, some of the hon. Members have given notices under Rule 193 for discussing the issue of price rise. ...(*Interruptions*) If the Chair permits that discussion under Rule 193, as far as the Government is concerned my understanding of the Parliamentary functioning is that adjournment to discuss immediately and the Government is ready to discuss it immediately, now itself. ...(*Interruptions*) It is for the Chair to decide under which rule it is to be done. ...(*Interruptions*)

HON. SPEAKER: It is already decided. I am sorry.

...(*Interruptions*)

माननीय अध्यक्ष : मेरे पास दो प्रकार के मोशन थे, मैंने एडजर्नमेंट मोशन पर डिसीज़न दे दिया है। 193 का नोटिस है। I am ready to accept those notices.

...(*Interruptions*)

माननीय अध्यक्ष : जब मैं रूलिंग दे चुकी हूं, तो आपको समझने की कोशिश करनी चाहिए। When I have given my ruling on this issue,

...(*Interruptions*)

माननीय अध्यक्ष : मैं रूलिंग दे चुकी हूं।

â€¦(व्यवधान)

HON. SPEAKER: I am not saying, No. Please understand this.

...(*Interruptions*)

HON. SPEAKER: Hon. Members, I have received six notices of Short Duration Discussion under Rule 193.

...(*Interruptions*)

14.06 hrs

At this stage, Shri Deepender Singh Hooda, Shri Rajesh Ranjan and some other hon. Members came and stood on the floor near the Table.

HON. SPEAKER: It is on the issue of price rise from Sarvashri P. Karunakaran; Jai Prakash Narayan Yadav; Shailesh Kumar; Bhartruhari Mahtab; Shankar Prasad Datta; and Bhagwant Mann.

...(*Interruptions*)

14.07 hrs

At this stage, Shri Bhagwant Mann and some other hon. Members came

and stood on the floor near the Table.

HON. SPEAKER: The notice tabled by Shri P. Karunakaran was received first in point of time. Therefore, I call Shri Karunakaran to initiate the discussion on price rise.

...(*Interruptions*)

HON. SPEAKER: I am giving time to discuss it.

...(*Interruptions*)

14.08 hrs

At this stage, Shri M. I. Shanavas and some other hon. Members came

and stood on the floor near the Table.

HON. SPEAKER: Now, Shri Karunakaran. Is he present?

...(*Interruptions*)

HON. SPEAKER: No, this is not the way to do it.

...(*Interruptions*)

HON. SPEAKER: I am sorry.

...(*Interruptions*)

माननीय अध्यक्ष : अगर आप डिस्कशन नहीं चाहते हैं, तो ठीक है।

â€¦(व्यवधान)

HON. SPEAKER: The House stands adjourned to meet tomorrow, 8 July 2014 at 11 am.

The Lok Sabha then adjourned till Eleven of the Clock

on Tuesday, July 8, 2014 / Ashadha 17, 1936 (Saka).